

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3649  
ANSWERED ON:19.03.2013  
LICENCE UNDER CAS  
Rajendran Shri C.

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

(a) the details of companies including Government owned companies which had applied for getting licence under the Conditional Access System (CAS), State/UT-wise; and

(b) the number of applications cleared and pending and the time by which the pending applications are likely to be cleared, State/UT-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) & (b): The Conditional Access Systems (CAS) was implemented in the notified cities of Delhi, Mumbai, and Kolkata from 31st December 2006 while the same was implemented in Chennai since 2003. The Ministry had issued permission to 31 Multi System Operators (MSOs) to operate in CAS regime. The CAS was replaced with Digital Addressable System (DAS) by amending the Cable Television Networks (Regulation) Act, 1995 in 2011. The Ministry has issued registration to 103 MSOs to operate in various DAS notified areas. The details are available on the Ministry's website at [www.mib.nic.in](http://www.mib.nic.in).